

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 85938 of 2020

(Arising out of Order-in-Original F.No. SG/Misc-328/2019-20/E-Cell/SIIB(I)/Part-I dated 31.08.2020 passed by the Commissioner of Customs (NS-V), SIIB(Imp), JHCH, Nhava Sheva)

M/s MM Trading Company

151 Floor, Near Ambajivad, Mamkhandania Road,
Bhavnagar, Gujarat - 364001

.... Appellant

Versus

Commissioner of Customs (NS-V),

SIIB (Imp), JNCH, Nhava Sheva, Raigad - 400707

.... Respondent

Appearance:

Shri Akshit Malhotra, Advocate for the Appellant

Md. Shamshad Alam, ADC, Auth. Representative for the Respondent

WITH

Customs Appeal No. 86035 of 2020

(Arising out of Order-in-Original F.No. SG/Misc-328/2019-20/E-Cell/SIIB(I)/Part-I dated 31.08.2020 passed by the Commissioner of Customs (NS-V), SIIB(Imp), JHCH, Nhava Sheva)

M/s Jaymco Polymers Pvt. Ltd.

Plot No. 16, Additional Ambernath, Anand Nagar,
MIDC, Ambernath, Maharashtra - 421506

.... Appellant

Versus

Commissioner of Customs (NS-V),

SIIB (Imp), JNCH, Nhava Sheva, Raigad - 400707

.... Respondent

Appearance:

Shri Akshit Malhotra, Advocate for the Appellant

Shri Manoj Kumar, AC, Authorized Representative for the Respondent

AND

Customs Appeal No. 86036 of 2020

(Arising out of Order-in-Original F.No. SG/Misc-328/2019-20/E-Cell/SIIB(I)/Part-I dated 31.08.2020 passed by the Commissioner of Customs (NS-V), SIIB(Imp), JHCH, Nhava Sheva)

M/s MVB Enterprises

Shop No. 4, Max Residency, Opp. Dadra Garden
Village-Tighra, Dadra & Nagar Haveli - 396230

.... Appellant

Versus

Commissioner of Customs (NS-V), Respondent
SIIB (Imp), JNCH, Nhava Sheva, Raigad - 400707

Appearance:

Shri Akshit Malhotra, Advocate for the Appellant

Shri Ramesh Kumar, AC, Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/ 85913-85915/2020

Date of Hearing: 01.12.2020

Date of Decision: 01.12.2020

Per: Dr. D.M. Misra

Heard both sides.

2. Learned Advocate for the appellant submits that the issue raised in the appeals becomes infructuous as adjudication order in the case has been passed by the Additional Commissioner of Customs on 23.11.2020. Therefore, he prays to withdraw the appeals.

3. Learned ARs for the Revenue have no objection.

4. Consequently, the appeals are dismissed being withdrawn.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)